

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5615

ANSWERED ON:02.05.2005

REGISTRATION OF COMPANIES FOR RECYCLING AND RE REFINING

Singh Shri Kirti Vardhan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received a number of complaints regarding malpractices in registration of companies for recycling and re-refining by the Central Pollution Control Board (CPCB) during the last five years and current year, till-date;
- (b) if so, the details thereof;
- (c) whether CPCB has given license to Vishuddha Rasayan Private Limited in Raigarh of Maharashtra recently by keeping aside the objections raised by the concerned State authorities;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Government has ordered for a probe into the whole episode; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS(SHRI NAMO NARAIN MEENA)

(a)&(b): The Ministry of Environment & Forests has received representations regarding grant of registrations for recycling and re-refining of waste oil and used oil by the Central Pollution Control Board (CPCB) under Hazardous Wastes (Management & Handling) Rules, 1989 as amended in 2003.

(c)&(d): As regards the application of M/s Vishuddha Rasayana Private Limited, District Raigarh, Maharashtra, the same is reported to have been processed by the Central Pollution Control Board for registration only after the grant of consolidated consent and authorisation by the Maharashtra Pollution Control Board (MPCB) to the unit.

(e)&(f): Do not arise.